

**NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI BENCH  
(Video Conference)**

**PRESENT: JUSTICE TELAPROLU RAJANI – MEMBER JUDICIAL  
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 24.08.2022 AT 10.30 AM**

TC/CP. Nos.	CA/IA No.	Section/ Rule	Name of Parties
CP(IB)No.30/9/AMR/2020		9 of IBC	Vertex Cranes & Hoists Vs. Vantage Machine Tools Private Limited

**Counsel for Petitioner(s):**

Ries

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**Counsel for Respondent(s):**

Ries

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**ORDER**

The Counsel for the Operational Creditor absent. Counsel for the Corporate Debtor present. Counsel for the Corporate Debtor submits that earlier also the matter was dismissed for default and restored later and even today the Counsel for the Operational Creditor is not present. However, to afford another opportunity, list the matter on 12.09.2022, making it clear that if Counsel for the Operational Creditor does not appear on that day, the matter will be dismissed.

SD/-

**JUSTICE TELAPROLU RAJANI  
MEMBER JUDICIAL**